BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 12 OF 2023 (WZ)

IN THE MATTER OF

ANIL A MASURKAR .....APPLICANT

VS.

UNION OF INDIA AND ORS. ......RESPONDENT

INDEX

S. NO	PARTICULARS	P.NO
1.	Rejoinder to the reply affidavit filed by respondent No. 4 and 5.	503 - 508
2.	Applicant Received information under RTI regarding Three Member Committee Decision report dated 13.01.2021. on Slot B, C and D, of Masure Village.	509 - 528
3.	The copy of the illegal sand excavation Photographs of the Slot "C" of Masure Village.	529 - 533

Asstt. Supdt. (Admn.)
Court of C. J. J. D &
J. M. F. C. Malvan

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 12 OF 2023 (WZ)

IN THE MATTER OF

ANIL. A. MASURKAR ...... APPLICANT

VS.

UNION OF INDIA AND ORS. ...... RESPONDENT

REJOINDER TO THE REPLY AFFIDAVIT FILED BY RESPONDENT NO 4 AND 5

Anil A. M

1. That the present rejoinder is being filed in reply affidavit filed by Respondent No. 4 and 5. It is submitted that the respondent no. 4 and 5 states in para 6 that, ***"Based upon the applications received and the decision taken by the Committee formed as per MOEF Office Memorandum dated 08 November 2011 the excavation permission are being issued in the District"***. But the copy of the office memorandum dated 8 November 2011 and the actual and factual report on "C" slot of the Masure Village, however, were never annexed by the respondent.

2. That the Reply affidavit of Respondents Nos. 4 and 5 contained false information. On October 5, 2021, the applicant

Asstt. ... J. ... Court ... J. M. ...

obtained information through RTI. According to the RTI material, Respondent No. 4 formed a trilateral (three-member) committee in response to a complaint from a local resident of Masure Village to produce an actual and factual report on Slots B, C, and D of the Kalaval Creek in accordance with respondent No.4 letter dated December 30, 2020.

The said three member committee visited the sand spots, (i.e, B, C and D of Kalaval Creek) and made actual and factual report The said Three member committee submitted his actual and factual report before the Respondent No.4 and they mentioned there decision on his report that the part of the decision is quoted below.

"Additionally, it would be wiser to suggest to the government the building of a compound stone wall or protection wall around the four sides of the aforementioned four islands, namely Parulekar, Masurkar, Sawant, and Khot, in order to prevent major land washout after the construction of the said protection wall and to ensure smooth sand evacuation going forward. The part of the Three-member committee Decision dated 13.01.2021 is quoted below.

"In aforesaid circumstances if in year 2020-21 steps are to be taken to be proceed with giving licenses for sand evacuation so as to enable Government to collect revenue, then as per version of the Complainants it is possible to give permission for sand evacuation save and except sand point C (entire portion) as well as Sand Point Gat D-1 and D-2 of Gat D. there will be no oppose for the same from the Complainants of any nature whatsoever. As such if except disputed sand points, the permission is

..t. (Admn.)
.. J. J. D &
.. Malvan

granted evacuation at other points, the Government can receive more and more revenue. This Report of Tri-Party Committee is forwarded to Hon. District Authorities respectively to take suitable action in the matter". The copy of the Three-Member Committee Decision Report dated 13.01.2021, is annexed hereto as a ***Annexure A/1.***

3. However, the respondents have never built a protective wall or a compound stone wall on the four sides of the aforementioned islands, namely Parulekar, Sawant, Masurkar and Khot Juva of Kalaval Creek's C slot. Instead, Respondent No. 4 published a public invitation in the local newspaper dated 01.12.2022, asking for traditional excavation work to be done on Slots B, C, and D. The aforementioned public invitation protests the infringement of the MOEF Office Memorandum dated 8 November 2011 and the significant harm done to the aforementioned island. The applicant claims that the Respondent has no control over the rife and unlawful sand mining on Masure village's "C" slot. Many boats have engaged in illicit sand mining in Masure village's Slot C. Even till 26 June 2023, day and night illicit sand mining has done, but the responders have never taken any action to stop it. The Hon'ble NGT must take precautions and follow the polluter pays and sustainable development principles when passing any order, judgement, or award. Longitude and Latitude coordinates were used by the applicant to take pictures of illicit sand mining in "C" slots. The copy of the photos of illegal sand mining from April to June 2023 attached hereto as **Annexure A/2.**

Anil A.

Asst. Supdt.
Court of C. J.
J. F. C.

Pass any other order as this Hon'ble Tribunal may deem fit in the facts and circumstances of the present case.

Anil A. Masurkar
APPLICANT

THROUGH

OMKAR AJIT KENI

ADVOCATE

A. Masurkar

COUNSEL FOR THE APPLICANT

AT/POST, TONDAVALI-TALASHIL,

TALUKA-MALVAN, DIST.SINDHUDURG

STATE. MAHARASHTRA.416626

VERIFICATION

I, Anil Achyut Masurkar, aged about 64 years, Handicap, A/P, Masure Village, Taluka-Malvan, District Sindhudurg, Maharashtra- 416608, verify that the contents of para 1 to 3 of the present Application true to the best of my knowledge and nothing material has been concealed therefrom.

Date : 30/06/2023

Place: Malvan

Anil A. Masurkar
APPLICANT

Supdt. (Admn.)
of C. J. J. D &
J. M. F. C., Malvan

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 12 OF 2023

IN THE MATTER OF:

ANIL A MASURKAR --- **APPLICANT**

VERUS

UNION OF INDIA & ORS. ---. **RESPONDENTS**

AFFIDAVIT

I, Anil Achyut Masurkar, A/P, Masure Village, Taluka- Malvan, District - Sindhudurg, Maharashtra-416608 do hereby solemnly affirm and declare as under:

1. That I am the Applicant the above titled Application and am conversant with facts and circumstances of the case and competent to swear this affidavit.
2. That the contents of the accompanying Application are true and correct and nothing material has been concealed therefrom.

Anil A Masurkar

DEPONENT

VERIFICATION

Verified on this 30th day of June 2023 that the contents of the present Affidavit are true and correct to my knowledge and belief and nothing material is concealed therefrom.

Solemnly affirmed before me by Shri. Anil A. Masurkar R/o. Masure - Malvan who is identified before me by Adv. Shri O. A. Kani whom I personally know This 30th day of June 2023

Commissioner (Affidavit) Court of the Civil Judge (J.D.) & J.M.F.C. Malvan

Anil A Masurkar

DEPONENT

ANNEXURE A/1

Register A.D (53)

महाराष्ट्र शासन

जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, सिंधुदुर्ग

मुख्य प्रशासकीय इमारत, तळ मजला, दालन क्र. १२२, खनिकर्म शाखा, ओरोस, सिंधुदुर्गनगरी- ४१६८१२

E-mail ID- misindhudurg@gmail.com / misindhudurg2054@gmail.com

क्र. खनि/ माहि. अ. अधि. २००५/ का.वि. ३६८८/२०२१/COLL MIN/4002

सिंधुदुर्गनगरी, दि. ०५/१०/२०२१

प्रति,

श्री. अनिल अच्युत मसुरकर,
मु. पो. मसुरे, काबाबाडी,
ता. मालवण, जि. सिंधुदुर्ग.

विषय- माहितीचा अधिकार अधिनियम २००५ अंतर्गत माहिती मिळणेसाठी प्राप्त झालेला अर्ज.

संदर्भ- आपला दि. २१/०९/२०२१ रोजीचा अर्ज (या कार्यालयास प्रत्यक्ष प्राप्त दि. ०४/१०/२०२१)

उपरोक्त विषयाचा आपला संदर्भीय अर्ज या कार्यालयात प्राप्त झालेला आहे. सदर अर्जाच्या अनुषंगाने आपण कालावल खाडीतील गट क्र. B,C व D मध्ये वाळू / रेती उत्खननाबाबत प्राप्त तक्रारी / निवेदनांच्या अनुषंगाने गठित करण्यात आलेल्या त्रिस्तरीय समितीने दि. ०६/०१/२०२१ रोजी प्रत्यक्ष ठिकाणचा परिस्थितीजन्य व वस्तुस्थितीजन्य शासनास सादर केलेल्या अहवालाची प्रत मागणी केलेली आहे.

त्याअनुषंगाने सदर अहवालाची प्रत एकूण पृष्ठे ०१ ते ०७ आपणास यासोबत माहितीचा अधिकार अधिनियम २००५ नुसार नि:शुल्क पुरविण्यात येत आहे.

जर आपणास यासोबत पुरविण्यात आलेली माहिती मान्य नसलेस सदरची माहिती मिळालेपासून ३० दिवसांच्या आत मा. प्रथम अपिलीय प्राधिकारी तथा अपर जिल्हाधिकारी सिंधुदुर्ग, जिल्हाधिकारी कार्यालय सिंधुदुर्ग यांजकडे प्रथम अपिल दाखल करता येईल.

(अजित पाटील)
जन माहिती अधिकारी तथा
जिल्हा खनिकर्म अधिकारी सिंधुदुर्ग

T.C.

त्रीस्तरीय समितीचा पाहणी अहवाल

मा.जिल्हाधिकारी सिंधुदुर्ग यांचेकडील क्र.खनि/डस्क-17/कालावल खाडी-रेती उत्खनन/स्थळ पाहणी अहवाल/2020/3049, दिनांक 30/12/2020 चे पत्रान्वये **कालावल खाडीमधील गट B,C व D मध्ये गाळ (वाळू उपसा) काढण्यास परवानगी देण्यात यावी अगर कसे ? याबाबत** परिस्थितीजन्य व वस्तुस्थितीजन्य पाहणीसाठी खालीलप्रमाणे त्रीस्तरीय कमीटी नेमून, त्याप्रमाणे अहवाल जिल्हास्तरीय समितीकडे सादर करणेबाबत कळविण्यात आलेले आहे.

त्रीस्तरीय कमीटीमधील सदस्यांचे पदनाम

(१) उपविभागीय अधिकारी (महसूल), कुडाळ
(२) जिल्हा खनिकर्म अधिकारी, सिंधुदुर्ग
(३) तहसिलदार, मालवण

मा,जिल्हाधिकारी महोदया यांच्या दि.३०/१२/२०२० चे पत्राचे अनुषंगाने त्रीस्तरीय कमिटीने दि.०६/०१/२०२० रोजी कालावल खाडीमधील गट B,C व D या वाळू/रेती गटांना समक्ष भेट देवून, खालीलप्रमाणे आपला अहवाल सादर केलेला आहे.

(१) प्रथमतः उक्त नमुद त्रीस्तरीय कमिटीने, कालावल खाडीमधील गट B,C व D या वाळू/रेती गटांना समक्ष भेट देणेपूर्वी, सदर कमिटीतील सदस्यांनी कालावल खाडीमधील उक्त नमुद वाळू/रेती गटातील तक्रारदार यांना तलाठी कार्यालय मसुरे, ता.मालवण, जि.सिंधुदुर्ग येथे त्यांचे म्हणणे मांडणेकामी बोलविले असता पुढील नमुद तक्रारदार, मसुरे तलाठी कार्यालयामध्ये सकाळी ११.०० वाजता उपस्थित राहीलेले आहेत. सदर तक्रारदारामध्ये (१) मसुरकर जुवा (बेट) चे रहिवासी व तक्रारदार श्री.अनिल अच्युत मसुकर, रा.कावा-मसुरे, ता.मालवण,जि.सिंधुदुर्ग व (२) पुरुळेकर जुवा (बेट) चे रहिवासी व तक्रारदार श्री.नंदकिशोर पुरुषोत्तम परुळेकर, रा.मळावाडी, ता.मालवण, जि.सिंधुदुर्ग, हे तलाठी कार्यालय मसुरे, ता.मालवण येथे व कालावल खाडीमधील गट B,C व D या वाळू/रेती गटांचे पाहणीच्या वेळी समक्ष उपस्थित होते. परंतु सावंत जुवा (बेट) व खोत जुवा (बेट) चे रहिवासी उपस्थित नव्हते.

त्रीस्तरीय समितीचे सदस्य, तलाठी कार्यालय मसुरे, ता.मालवण येथे उपस्थित असताना खालील तक्रारदार यांनी त्रीस्तरीय समितीचे सदस्यांसमोर, आपले म्हणणे मांडले.

माहिती अधिकार अधिनियम
२००५ अंतर्गत

(१) <u>मसुरकर जुवा (बेट) चे रहिवासी व तक्रारदार श्री.अनिल अच्युत मसुरकर, रा.कावा-मसुरे, ता.मालवण, जि.सिंधुदुर्ग</u>

मी, आज सकाळीच मुंबईहून आलेलो असल्याने, सदयस्थितीत माझेकडे माझे लेखी म्हणणे नाही. परंतु यापुर्वी मी दि.११/१२/२०२० रोजी दिलेले निवेदन व त्यापुर्वी दिलेली सर्व निवेदने व सदर निवेदनांमध्ये मांडलेले मुद्दे हेच माझे लेखी म्हणणे आहे असे कृपया समजून घ्या असे तक्रारदार श्री.मसुरकर यांनी [illegible] समितीतील सदस्यांना तोंडी सांगितले. <u>त्याप्रमाणे श्री.मसुरकर यांचे दि.११/१२/२०२० चे निवेदनामध्ये खालील मुद्दे मांडले आहेत.</u>

(१) कालावल खाडीपात्रातील मसुरकर बेट (जुवा), खोत जुवा (बेट) येथील नैसर्गीक परिसराचे संरक्षण व संवर्धन याकरता सदर खाडीतील वाळू गट हा प्रदुषण मुक्त ठेवावा.

(२) बेकायदेशीर वाळू उत्खननामुळे त्यांचे जुव्याचे ठिकाणी मोठया प्रमाणात धुप झाली आहे.तसेच जुवा बेटावरील भुभाग आणि माडाची झाड खाडीपात्रात कोसळत आहेत.

(३) कालावल खाडीपात्रातील मसुरकर जुवा [illegible] बेटावर शेती, माडबागायती आहेत. सदर बेटाला बंधारा बांधला न गेल्यामुळे बेटाची धुप होत आहे. सदर बेटावर ग्रामस्थांची राहती घरे, भवानी मातेचे पुरातन मंदिर आहे. तसेच या [illegible] वाळू गट क्र.केकेएम ४ व, या रेती गटात सन २००९ साली [illegible] नारायण कृष्णाजी सावंत यांना वाळू उत्खननाचा लिलाव दिला होता. नाम अटींचे उल्लंघन करुन वाळू उपसा केल्याने माझ्या शेती तसेच माड बागायतीचे नुकसान झाले होते. त्यामुळे सदर ठेकेदाराविरुध्द मा.उच्च न्यायालय, मुंबई येथे रिट याचिका क्र.२२७५/२०१४ अशी याचिका दाखल केली होती. त्याप्रमाणे सदरचे प्रकरण न्याय प्रविष्ठ असुन ठेकेदार सावंत याला रक्कम रु.२१ लाख चा दंड करण्यात आलेला आहे.

(४) न्यायालयीन आदेशांचा [illegible] वरिल निषयांकीत खाडीपात्रात वाळूचा फेर लिलाव जाहीर केला आहे. त्यामुळे [illegible] जमिन मालकांवर अन्याय झाला आहे. कारण मुळातच ठिसुळ मातीची [illegible] या बेटाची, वाळू/रेती उत्खननामुळे धुप होऊन नुकसान झाले आहे. वाळूचा परवाना देण्यापुर्वी संबंधित ठिकाणच्या पर्यावरणाचा पुर्ण अभ्यास केलेला नाही. तसेच सदर लिलाव करताना केंद्र वा राज्य यांचा पर्यावरण व वनमंत्रालयाकडून परवानगी घेतली नाही.

(५) बेकायदेशीर वाळू उत्खनन, जास्त प्रमाणात झालेले आहे. त्यावर शासनाचे नियंत्रण राहीलेले नाही. त्यामुळे बेटांच्या अस्तित्वाला [illegible] गिराणे व पर्यावरण-धोक्यात आले आहे.

माहिती अधिकार अधिनियम
२००५ अंतर्गत

(६) तसेच पुढील जनहित याचिका क्र.११९/२००९, २९७४/२०१४ व १२३८२/२०१६ या मा.उच्च न्यायालय, मुंबई येथे दाखल असून न्यायप्रविष्ठ आहेत अशा परिस्थितीत कालावल खाडीपात्रात वाळू लिलाव जाहीर करणे चुकीचे ठरणार आहे.तसेच लिलाव धारकांच्या दबावाला बळी पडून सदर भागात लीलाव जाहिर केल्यास मला, संबंधितांविरुध्द नाईलाजाने जनहित याचिका दाखल करुन न्याय मिळवावा लागेल आणि एकंदर प्रकरणाची जबाबदारी आपली राहिल याची नोंद घ्यावी व सदर प्रकरण हरीत लवादाकडे पाठवून न्याय मिळवावा लागेल.

(७) तक्रारदार श्री.मसुरकर यांचे प्रत्येक लेखी तक्रारींमध्ये कालावल खाडीपात्रांमध्ये C व D या वाळू गटांमध्ये नजीकच्या काळात वाळू लीलाव जाहीर करण्यात येऊ नयेत असे नमुद आहे.

(८) तसेच, मसुरकर जुवा (बेट) चे रहिवासी व तक्रारदार श्री.अनिल अच्युत मसुकर, रा.कावा-मसुरे, ता.मालवण यांनी, दि.०६/०१/२०२१ रोजी त्रिस्तरीय समितीसमोर आपले तोंडी म्हणणे मांडत असताना, कालावल खाडीपात्रातील वाळू/रेती उपगट C1 व C2 मध्ये शासनाने वाळू/रेती उत्खननास परवानगी दिल्यास, त्यांचे C3 या वाळू/रेती उपगटामध्ये खड्डा पडेल व त्यांच्या बेटाची धुप होईल असे त्यांनी समितीस सांगितले. तसेच त्यांनी समितीस असेही सांगितले की, सद्यस्थितीत कालावल खाडीपात्रातील वाळू/रेती उपगट C1 व C2 जवळपास ३ ते ४ मीटरची खोली निर्माण झालेली असून सदर उपगटांमध्ये वाळू/रेती उपलब्ध नाही, त्यामुळे सदर उपगटामध्ये परवाने घेणारे वाळू/रेती परवानाधारक हे माझ्या म्हणजे मसुरकर बेटास लागूनच उत्खनन करणार त्यामुळे सदर कालावल खाडीपात्रातील वाळू/रेती उपगट C1 व C2 मध्ये वाळू/रेती उत्खननास परवानगी देवू नये असे सांगितले.

(२) <u>परुळेकर जुवा (बेट) चे रहिवासी व तक्रारदार श्री.नंदकिशोर पुरुषोत्तम परुळेकर, रा.मळावाडी, ता.मालवण, जि.सिंधुदुर्ग.</u> -

(१) कालावल खाडीपात्रातील वाळू/रेती गट D मध्ये D1 या वाळू/रेती उपगटामध्ये आमचे वैयक्तीक परुळेकर जुवा (बेट) या नावाने माडबागायतीचे बेट आहे. मागील वर्षी सदर बेटालगत सन २०१९-२० या आर्थीक वर्षामध्ये वाळू ठेका मंजूर केल्याने आमचे बेटाचे धुप होऊन कधीही न भरुन येणारे नुकसान झालेले आहे.

(२) याबाबत मी गेल्यावर्षी मे.न्यायालय, मुंबई हायकोर्ट येथे रिट दाखल केलेली आहे. तसेच मे.दिवाणी न्यायालय, सिंधुदुर्ग येथेही दावा दाखल आहे. सदर दाव्यावर अद्यापपर्यंत निर्णय झालेला नाही.

माहिती अधिकार अधिनियम
२००५ अंतर्गत

(३) तरी सन २०२०-२१ मध्ये कालावल खाडीपात्रातील वाळू/रेती गट D मध्ये D1 या वाळू/रेती उपगटामध्ये वाळू/रेती उपशास परवानगी देण्यात येऊ नये, असे लेखी म्हणणे त्रिस्तरीय समितीसमोर ठेवले.

(४) तसेच श्री.परुळेकर यांनी त्रिस्तरीय समितीला, त्यांचे परुळेकर बेटाचे काय काय नुकसान झालेले आहे, हे पाहण्यासाठी त्यांचे बेटाची पाहणी करण्यास सांगितले.

उक्त नमुद केल्याप्रमाणे तक्रारदार श्री.मसुरकर व श्री.परुळेकर यांचे म्हणणे ऐकल्यानंतर, तसेच मा.श्री.वैभव नाईक, आमदार, कुडाळ-मालवण मतदार संघ यांचे दिनांक १८/०८/२०१९ व दि.१५/०९/२०१९ चे निवेदनामध्ये नमुद मुद्दे विचारात घेता, तक्रारदार यांचे म्हणणे ऐकुन घेतल्यानंतर लगेचच, कालावल खाडीपात्रातील तक्रार वाळू गट B, C व D मधील परुळेकर जुवा, मसुरकर जुवा, सावंत जुवा व खोत जुवा यांची तक्रारदार व त्रीस्तरीय कमिटीचे सदस्यांमार्फत प्रत्यक्ष समक्ष पाहणी करणेत आली. पाहणीचे दरम्यान खालील मुद्दे प्रकर्षाने जाणवले.

(अ) परुळेकर बेटाच्या चारही बाजुने माती वाहून गेल्यामुळे म्हणजेच माती ढासळल्यामुळे बेटाच्या कडेवर असणारे माड पडलेले दिसून आले.

(ब) परुळेकर बेटाच्या सुरुवातीचा भाग म्हणजे ज्या ठिकाणी बेटाला सुरुवात होते त्या ठिकाणी माती वाहून गेल्यामुळे बेटाचे दोन भाग झालेले दिसतात.

(क) तसेच परुळेकर बेटाच्या तिनही बाजुने मोठी भाट म्हणजेच वाळू पाण्याच्या लेव्हलच्या वर येवून पाण्यामध्ये जमिनीसारखा भाग तयार झालेला आहे. भविष्यात ही वर आलेली वाळू न काढल्यास तो भाग बेटाचाचा भाग समजला जाईल.

(ड) परुळेकर बेटाचे चारही बाजूने निरीक्षण केले असता, बेटाच्या चारही बाजुने जमिन ढासळून त्याचे पर्यावसान लागते माड पाण्यात पडण्याची शक्यता निर्माण झालेली आहे.

(इ) परुळेकर बेट पाहत असताना परुळेकर बेटाच्या मागील बाजुला (पश्चिमेच्या दिशेने) कालावल खाडीपात्रामधील वाळू/रेती गट C मध्ये अवैध वाळू उत्खनन बंद असलेले दिसून आले. तथापी भगवंतगड तेरईवाडी-मालवण च्या दिशेने अवैध वाळू रँम्प बांधलेले दिसून आले व अवैध वाळू उत्खननास वापरण्यात येणा-या ६ ते ८ बोटी निदर्शनास आल्या आहेत. यावरुन सदर कालावल खाडीपात्रामध्ये अवैध वाळू उत्खनन होत असल्याची त्रिस्तरीय समितीच्या सदस्यांची खात्री झालेली आहे.

माहिती अधिकार अधिनियम
२००५ अंतर्गत

(प) कालावल खाडीपात्रातील अवैध वाळू/रेती उत्खननास सदर खाडीपात्रात असणा-या बेटांवरील नागरिकांचा व खाडीपात्राजवळील लोकांचा विरोध दिसून येत नाही. तथापी वैध मार्गाने सुरु होणा-या वाळू/रेती उत्खनन व वाहतूकीस विरोध असल्याचे, त्यांचे उक्त नमुद तक्रारीवरुन प्रथमदर्शनि दिसून येत आहे.

(फ) मसुरकर बेटाच्या पुढील व मागील (पुर्व व पश्चिम) बाजुने, पतन मार्फत कायमस्वरुपी बंधारे बांधण्यात आलेले आहेत. तसेच उर्वरित बेटाच्या दोन्ही बाजुने बंधा-याचे काम सुरु होणार असलेचे पाहणीच्या वेळी तक्रारदार श्री.मसुरकर यांनी समितीस सांगितले.

(ब) मसुरकर बेटाच्या दोन बाजुने असणा-या बंधा-यामुळे सदर बेटाचे मोठया प्रमाणात नुकसान झालेले नाही. परंतु मसुरकर बेटाच्या उर्वरित दोन्ही बाजुने बंधा-याचे कामकाज पुर्ण झाल्यास सदर बेटावरील माती वाहून जाणार नाही व बेटाचे नुकसान होणार नाही.

(भ) पाहणीच्या वेळी श्री.मसुरकर यांनी, मसुरे तलाठी कार्यालयामध्ये आपले तोंडी म्हणणे मांडत असताना जे म्हणणे मांडले, तेच त्यांनी आपले म्हणणे मसुरकर बेट पाहणीच्या वेळी त्रिस्तरीय समितीसमोर मांडेल, यावेळी त्यांनी कालावल खाडीपात्रातील वाळू/रेती उपगट C1 व C2 जवळपास 3 ते 4 मीटरची खोली निर्माण झालेली असून सदर उपगटांमध्ये वाळू/रेती उपलब्ध नाही, त्यामुळे सदर उपगटामध्यें परवाने घेणारे वाळू/रेती परवानाधारक हे माझ्या म्हणजे मसुरकर बेटास लागूनच उत्खनन करणार त्यामुळे सदर कालावल खाडीपात्रातील वाळू/रेती उपगट C1 व C2 मध्ये वाळू/रेती उत्खननास परवानगी देवू नये, असे म्हणणे पुन्हा मांडले.

(म) कालावल खाडीपात्रातील परुळेकर, मसुरकर, सावंत व खोत या ०४ बेटांची पाहणी करत असताना, समितीच्या असे निदर्शनास आले की, सदर खाडीपात्रामध्ये मागील ०२ वर्षापासून वैध वाळू/रेती उत्खननाचे परवाने शासनामार्फत निर्गमीत करण्यात आलेले नाहीत. तरी देखील सदर बेटांचे नुकसान झालेले आहे. यावर सदरच्या लोकांची कोणतीही तक्रार नाही. म्हणजेच अवैध वाळू/रेती उत्खननापासून सदरच्या बेटांना झालेल्या नुकसानीबाबत तक्रारदार व खाडीपात्रालगत राहणारे नागरीक यांना कोणताही अडथळा नाही व बेटांचे नुकसानही नाही अशी परिस्थिती आहे. तथापी वैध मार्गाने सुरु होणा-या वाळू/रेती उत्खननास परवानगी देण्याची प्रक्रिया सुरु होताच, बेटांचे नुकसान होत असलेबाबत तक्रारी येणे म्हणजेच सदर कालावल खाडीपात्रातील अवैध वाळे/रेती उत्खननास तेथील तक्रारदार व ग्रामस्थ यांचा वरदहस्त असल्याचे दिसते.

माहिती अधिकार अधिनियम
२००५ अंतर्गत -

टिप - उपरोक्त मुद्दा अ ते ड साठी, सदर बेटाची धुप ही वाळू/रेती उत्खननामुळेच होत आहे अथवा झाली आहे असे म्हणणे संयुक्तीक होणार नाही. मागील काही वर्षामध्ये झालेल्या अतिवृष्टीमुळे नदी पात्रामध्ये / खाडीपात्रामध्ये वाहणा-या प्रचंड पाण्याच्या प्रवाहामुळेसुध्दा सदर बेटाची माती वाहून जावून नारळाच्या झाडांचे नुकसान झाल्याची शक्यता नाकारता येत नाही.

त्यामुळे सदर बेटांच्या चारही बाजुने पक्के बांधकाम म्हणजेच कुंपन अथवा बंधारा बांधल्यास, आत्ता जशी बेटातील माती वाहून जावून बेटाचे नुकसान झाले आहे तसे भविष्यात होणार नाही. पक्क्या कुंपन अथवा बंधारा बांधल्याने बेटांचे नुकसान होणार नाही व भविष्यात लोकांचा वैध वाळू/रेती उत्खननास विरोध राहणार नाही.

करावयाची उपाययोजना

कालावल खाडीपात्रातील परुळेकर, मसुरकर, सावंत व खोत ही ०४ बेटे खाजगी मालकीची आहेत. तसेच प्रत्येक बेटावर किमान ०४ ते ०५ घरेच आहेत. सदरच्या बेटांना चारही बाजुने संरक्षित कुंपन अथवा बंधारा नसल्यामुळे माती वाहून जावून बेटाचे नुकसान होत आहे. त्यामुळे सदर चारही बेटांना त्यांचे चारही बाजुने पक्के बांधकाम म्हणजेच कुंपन अथवा बंधारा बांधल्यास, आत्ता जशी बेटातील माती वाहून जावून बेटाचे नुकसान होत आहे तसे भविष्यात होणार नाही. पक्क्या कुंपन अथवा बंधारा बांधल्याने बेटांचे नुकसान होणार नाही व भविष्यात लोकांचा वैध वाळू/रेती उत्खननास विरोध राहणार नाही.

त्रिस्तरीय समितीचा निर्णय

उपरोक्त सर्व बांबींचा विचार करता सन २०२०-२१ चे वाळू/रेती निर्गमित करण्याची परवान्याची कार्यवाही सुरु करुन शासनास महसूल मिळवून द्यावयाचा असेल तर प्रथमतः जे तक्रारदार आहेत त्यांचे म्हणण्यानुसार **कालावल खाडी पात्रातील वाळू/रेती गट C (पूर्ण गट)** तसेच **कालावल खाडी पात्रातील वाळू/रेती गट D मधील D1, D2 हे उपगट वगळून** उर्वरित वाळू/रेती गट व उपगटामध्ये वाळू/रेती निर्गतीची कार्यवाही करणे उचीत होणारे आहे. त्यास सदर तक्रारदारांची कोणत्याही प्रकारची हरकत राहणार नाही. तसेच तक्रार वाळू/रेती गट व उपगट वगळून इतर वाळू/रेती गट/उपगटामध्ये हातपाटी डुबी या पारंपारिक पध्दतीने परवाने दिल्यास जास्तीत जास्त महसूल शासनाला मिळू शकतो

माहिती अधिकार अधिनियम
२००५ अंतर्गत

(56)

तसेच सदर कालावल खाडीतील ०४ ही बेटांना त्यांचे चारही बाजुने पक्के कुंपन अथवा बंधारा बांधून देणेबाबतचा प्रस्ताव शासनास सादर करणे उचीत होणारे आहे, की जेणेकरुन बंधारा बांधल्यानंतर बेटाच्या जमिनीची धुप कमी होण्याची शक्यता जास्त राहणार आहे व भविष्यात वाळू/रेती निर्गती धोरण राबविणे सोपे होणारे आहे.

तरी उपरोक्त नमुद केल्याप्रमाणे सदरचा त्रिस्तरीय समितीचा अहवाल मा.जिल्हास्तिरीय समितीकडे पुढील आवश्यक कार्यवाहीसाठी सविनय सादर करणेत येत आहे.

माहिती अधिकार अधिनियम
२००५ अंतर्गत

उपविभागीय अधिकारी (महसूल)
कुडाळ

जिल्हा खनिकर्म अधिकारी
सिंधुदुर्ग

13/01/2021
तहसिलदार मालवण

T.C.

TRANSLATION COPY

GOVERNMENT OF MAHARASHTRA

COLLECTOR & COLLECTOR OFFICE, SINDHUDURG

MAIN ADMINISTRATIVE BUILDING, GROUND FLOOR, ROOM NO. 122, MINES BRANCH, OROS, SINDHUDURG- 416 812

E-mail ID-misindhudurg@gmail.com/ misindhudurg2054@gmail.com

No. MIN/RTI, 2005/KAVI 3688/2021/COLL.MIN/4002
Sindhudurg Nagari, Date 05/10/2021

To,

Shri. ANIL ACHYUT MASURKAR,
At & Post Masure, Kawawadi,
Taluka Malvan, Dist Sindhudurg.

Subject: Application for information under Right to Information Act, 2005.

Reference- Your Application dt. 21/09/2021 received on 04/10/2021

Your application under reference has been received by this Office. Vide your application you have sought an information of a Survey Report dated 06/01/2021 submitted to Government by the TRI-PARTY COMMITTEE constituted by the Government pursuant to the complaints regarding sand / sand escalation done at Kalawal Creek in Gat No. B, C & D and seeking an information regarding the actual and factual position at site.

Pursuant to your application the information required by you is hereby forwarded to you from page 1 to7 of the Report at free of cost.

In case you are not satisfied with the information provided to you, you are called upon to file an Appeal within 30 days from the date of receipt hereof to the First Appellate Officer alias Additional District Collector, Sindhudurg, Collector Office Sindhudurg.

Sd/-
(Ajit Patil)
Jan Mahiti Adhikari TaDistrict Mining Officer, Sindhudurg

T.C.

SURVEY REPORT OF TRI-PARTY COMMITTEE

As per letter dated 30/12/2020 issued by Ld. District Collector Sindhudurg bearing No. Min / Desk-17, Kalawal Creek – Sand Evacuation / Site a Tri-Party Committee is being constituted to visit the site and to have a survey and to see whether a permission can be granted for sand evacuation at Kalawal Creek in Sand/ Sand Evacuation Gat No. B, C and D? To verify the actual and factual position and for reporting accordingly, a Tri-Party Committee has been constituted among following :

Designation of Committee Members

(1) Sub Division Officer (Revenue), Kudal

(2) Mining Officer, Sindhudurg,

(3) Tahsildar, Malvan.

In response to the letter from Ld. District Collector dated 30/12/2020, the Tri-Paty Committee visited the site on 06/01/2020 at Gat No. B, C and D at Kalawal Creek and furnished their Survey Report.

1. Before visiting the site at Kalawal Creek Sand/Reti Gat No. B, C & D, the Tri-Party Committee Members have called upon the various complainants at Talathi Office, Masure, Taluka Malvan, District Sindhudurg for hearing in the matter. That time at the Talathi Office,

Masure at 11.00 O' Clock the complainants who remained present were the residents of (1) Masurkar Juva Bet, (2) Parulekar Juva Bet and Complainant Mr. Anil Achyut Masurkar, resident of Masure, Kawawadi, Taluka Malvan, District Sindhudurg and (2) Nandkishor Purushottam Parulekar, resident of Malawadi, Taluka Malvan, District Sindhudurg were present at Talathi Office Masure and at the time of site visit at Sand Evacuation Gat No. B, C & D at Kalawal Creek. However, no one was present from Sawant Juva (Bet) and Khot Juva (Bet)

2. In the Office of Talathi Masure and in presence of Tri-Party Committee Members the following Complainants argued the matter by way of their say:

(1) Masurkar Juva (Bet), Resident and Complainant Shri. Anil Achyut Masurkar, residing at Kawa-Masure, Taluka Malvan, Sindhudurg:

"As I came from Mumbai today morning, I have no my say in writing. However, my letter dated 11/11/2020 and other complaints and the grounds mentioned therein be taken into consideration as and by way of my say. Shri Masurkar orally deposed accordingly before the Tri-Party Committee Members. The Points raised by Shri. Masurkar in letter dated 11/12/2020 are as follow:

(1) The Masurkar Juva (Bet) and Khot Juva (Bet) In Kalawal Creek is required to be and it should be kept pollution free and be protected;

(2) Due to illegal and unauthorized sand evacuation the banks of the banks of the island are washed out and the land portion and coconut tree are falling down in the creek.

(3) In the Kalawal Creek at Masurkar Juva Bet (Island) there are farms, coconut horticultures and for want of stone wall at the river bank of island, the banks are badly washed out. There are residential houses and Bhavani Mata Mandir on said Masurkar Juva Bet and due to sand escalation in nearby site in Reti Gat KKM-4 B same are badly affected. In year 2009 an Auction was granted for sand escalation to one Mr. Narayan Krishnaji Sawant and by his act of illegal and excess sand digging it has cause heavy damage to his / my farms and coconut horticultures. I have filed a Writ Petition against said person in High Court at Bombay bearing No. 2974 of 2014. The said matter is pending in Hon'ble Court and Court has fined said person a sum of Rs. 21 Lakhs.

(4) Having knowledge of Court cases, the auction has been declared at disputed site which has caused illegality with the land owners. Due to soft river banks the banks of Juva Island are washed out

and are falling in the river causing heavy loss and damage to the residents and it has also affected upon the environment of the beautiful village. And without taking into consideration the factual position of this place, the sand-auctions are declared without the permission of Environment Authority and Forest Departments.

(5) There is heavy sand digging beyond control of the Government due to which it has caused heavy damages to the beautiful nature and environment.

(6) The Writ Petitions bearing No. 119 of 2009, 2974 of 2014 and 12382 of 2016 have been lodged in subject issue, in Hon'ble Bombay High Court and same are pending and sub-judiced and in such situation the declaration of sand digging is illegal and it is being done due to pressure of Auction Bidders. If it is not stopped, I will have to approach the Court of law and to file Public Interest Litigation against all concerned and the responsibility of the same shall be that of yours and I will also approach to the Harit Lavad.

(7) In, each complaint of Mr. Masurkar it has mentioned that in Kalawal Creek no auction be given at Gat No. C & D during nearest period.

(8) The residents of Masurkar Juva Bet and the Complainant Shri Anil Achyut Masurkar, at & Post Kawa, Taluka Malvan on dated

06/01/2021, he said before the Tri-Party Committee that, if the auctions are given at Sand Gat No. C/1 & C/2 for sand digging, it will be heavily washed out and damages at Gat No. C/3. He also said that, in the present situation the water level is at depth over 4 meters and no sand is available at this point for sand digging and if such auction is given it will affect Masurkar island and he objected for giving such permission for sand digging.

(2) Statement given by Complainant and resident of Parulekar Juva (Bet) Shri. Nandkishor Purushottam Parulekar, at Malawadi, Taluka Malvan, District Sindhudurg.

(1) In Kalawal Creek at Valu Gat (Sand Point) D & D1, we have our individual island by name Parulekar Juva of Coconut Horticulture . During last financial year 2019-2020, due to allotment of sand auction, there was heavy land-wash of our island causing us damages, which cannot be compensated.

(2) On this issue I have filed a Writ Petition at Mumbai High Court. As well as, I have filed a Suit at Civil Court, Sindhudurg. Said Suit is not yet decided.

(3) Hence in year 2020-2021 no permission be granted for Sand Auction in Sand Point D & d1 located in Kalawal Creek and he accordingly given his statement before the Tri-Party Committee.

(4) He also asked the said Tri-Party Committee to have an inspection of the loss and damages caused to Parulekar Juva (Bet).

Upon above hearing above stated Complainants Shri. Masurkar & Shri. Parulekar and taking into consideration the points raised by Shri Vaibhav Naik, MLA, Kudal-Malvan vide his letter dated 18/08/2019 and 15/09/2019 and upon hearing of the Complainants, immediately the Tri-Party Committee Members in company of Complainants had taken joint inspection/Survey of Parulekar Juva, Masurkar Juva, Sawant Juva and Khot Juva islands and they concluded with following observations:

(a) It is seen that, due to land-washout and/or land sliding, surrounding the four sides of Parulekar Juva, the Coconut Trees on the banks of the island are fallen.

(b) The front portion where the the Parulekar Juva begins is divided in two parts due to land washout by water.

(c) At the three sides of Parulekar Juva there has formed a land-portion above water level like a land. In future if the sand is not removed, it will create over there a small part of island.

(d) Looking to the four sides of Parulekar Island, there is land sliding due to which the situation seems that, the coconut trees would fall into the water of the creek.

(e) While taking an inspection of Parulekar Island at its rare side (West Side) in Kalawal Creek at Sand Point C, it seems that, the activities of illegal digging are stopped. However, at the side of Bhagwantgad-Terai Wadi-Malvan, there are illegal Sand-Ramps constructed and 6 to 8 boats are found which are used for illegal sand evacuation. The Tri-Party Committee members has come to conclusion that there is illegal sand evacuation removal of sand from creek.

(f) It is not seen that, there is no oppose by the residents of island and/or people of Kalawal Creek area, to the illegal sand evacuation/ removal of sand. However, there is oppose by them for auction of sand by legal way and for transportation of sand. It prima facie appears from their complaints/ grievances.

(g) At front and rate side of Masurkar Island (East & West) sides, there is construction of mound stones of permanent nature by the Patan Vibhag and hence no damage, On completion of stone wall at remaining two sides, there will be no land sliding and it will cause no damage to said island.

(h) At the time of inspection Shri. Masurkar contended repeated his same version what he stated in the Office of Talathi Masure at the time of inspection of Masurkar Juva Bet before the members of Tri Party Committee. He also stated that, due to sand evacuation there is created 3 to 4 meter depth in Kalawal Creek at sand points C-1, C-2 and C-3 and there is no sand available in said sub points. And the Auction Bidders of said sand points will evacuate sand near Masurkar Juva Island and hence he again said that, no permission be granted for sand digging at Point C-1 and C-2 in Kalawal Creek.

(i) While taking inspection of Parulekar, Masurkar, Sawant and Khot Juva, four islands, the Committee Members has seen that, there is no sand auctions are declared since past two years by the Government. However, said islands are damaged. There is no complaint by the people. It means that, there are no complaints by people regarding the illegal sand evacuation. There are no any

grievances of the peoples staying in the vicinity regarding the loss/damage caused to islands, to them there is no damage to the islands and such a situation. It appears that, when there is legal declaration of sand auction the people comes with complaints regarding damages to the islands, by such complaints it seems that, the Complainants and the villagers are supporting the illegal sand digging activists.

Note: It will not be correct to say that, due to sand evacuation the islands are being and are washed-out. It cannot be denied that, due to heavy rain fall in past few years in creek area and due to heavy water flow in creek, there is land sliding of islands and loss of coconut trees thereon.

Hence there is need to construct stone wall or compound wall surrounding four sides of the said islands for its protection, so that, there will be no land sliding in future as it is seen now. By constructing stone wall or compound of permanent nature, there will be no loss to the said islands and in future there will be no oppose by the people to legally evacuation of the sand from the creek.

Steps to be taken

The islands namely Parulekar, Masurkar, Sawant and Khot, 4 islands in Kalawal Creek belong to private owners. On each island there are only 04 to 05 houses. As there is no compound wall or protection wall to the islands there is heavy wash-out due to land sliding in water and it has caused damages to the islands. Hence for protection of the said islands from the damage it is badly need to have a construction of protection wall surrounding four sides of said islands, so that, there will be no land sliding in water nor land will be washed out in water in future. If wall or compound of permanent nature is constructed there will be no damage to the islands and there will be no complaints oppose for the legally sand evacuation.

ORDER OF TRI-PARTY COMMITTEE

In aforesaid circumstances if in year 2020-21 steps are to be taken to be proceed with giving licenses for sand evacuation so as to enable Government to collect revenue, then as per version of the Complainants it is possible to give permission for sand evacuation save and except Sand Point C (entire portion) as well as Sand Point Gat D-1 and D-2 of

Gat D. There will be no oppose for the same from the Complainants of any nature whatsoever. As such if except disputed sand points, the permission is granted for sand evacuation at other points, the Government can receive more and more revenue.

Also it is better to give a proposal to the Government to construct surrounding the four sides of the said four islands, a compound stone wall or protection wall, so that upon construction of the said protection wall, there will be no major land washout and in future the sand evacuation process would be conducted smoothly.

As aforesaid, this Report of Tri-Party Committee is forwarded to the Hon. District Authorities respectively to take suitable action in the matter.

Sd/-	Sd/-	Sd/-
13/01/2021		13/01/2021
SDO (Revenue), Kudal	District Mining Officer Sindhudurg	Tahsildar, Malvan

T.C.

ANNEXURE A/2

T.C.

Latitude: 16.173216
Longitude: 73.48561
Elevation: 8.16±12 m
Accuracy: 15.4 m
Time: 31-05-2023 05:52
Powered by NoteCam

Latitude: 16.174938
Longitude: 73.486616
Elevation: 7.16±12 m
Accuracy: 7.5 m
Time: 31-05-2023 05:10
Powered by NoteCam

Latitude: 16.174053
Longitude: 73.485449
Elevation: 13.16±14 m
Accuracy: 7.0 m
Time: 31-05-2023 05:00
Powered by NoteCam

Latitude: 16.173184
Longitude: 73.485609
Elevation: -3.84±12 m
Accuracy: 7.2 m
Time: 01-06-2023 06:07
Powered by NoteCam

Latitude: 16.173447
Longitude: 73.485929
Altitude: -88.0±14 m
Accuracy: 9.0 m
Time: 02-06-2023 06:55
Powered by NoteCam

Latitude: 16.174573
Longitude: 73.485706
Altitude: -75.0±11 m
Accuracy: 7.0 m
Time: 01-06-2023 21:36
Powered by NoteCam

अक्षांश: 16.172657
रेखांश: 73.484671
बढती: -0.84±3 m
अचूकता: 2.1 m
वेळ: 30-04-2023 06:20
Powered by NoteCam

अक्षांश: 16.173424
रेखांश: 73.484972
बढती: 9.16±4 m
अचूकता: 3.1 m
वेळ: 30-04-2023 06:34
Powered by NoteCam

अक्षांश: 16.172943
रेखांश: 73.484708
बढती: -1.84±3 m
अचूकता: 2.5 m
वेळ: 30-04-2023 06:30
Powered by NoteCam

Latitude: 16.172883
Longitude: 73.485314
Elevation: 5.16±12 m
Accuracy: 8.0 m
Time: 22-05-2023 06:36
Powered by NoteCam

Latitude: 16.172793
Longitude: 73.485254
Elevation: 6.16±3 m
Accuracy: 2.0 m
Time: 05-05-2023 07:25
Powered by NoteCam

अक्षांश: 16.172592
रेखांश: 73.484781
बढती: 4.16±3 m
अचूकता: 2.2 m
वेळ: 30-04-2023 06:19
Powered by NoteCam

T.C.